

वित्तमंत्री (श्री मोरारजी देसाई) :

(क) और (ख). राज्य बैंक सहकारी ऋण संस्थाओं (कोऑपरेटिव क्रेडिट इन्स्टिट्यूशन) को पहले ही से ऐसी दर पर कर्ज और पेशगियां दे रहा है जो उसकी पेशगी दर से कुछ कम है और वह सहकारी परिष्करण (प्रोसेसिंग) और विपणन (मार्केटिंग) समितियों और माल गोदामों (वेयर हाउसेज) की भी भरसक सहायता कर रहा है। राज्य बैंक या दूसरे बैंकों की मार्फत किसानों को कर्ज देने की दूसरी कोई योजना बनाने का इस समय विचार नहीं है।

Ex-servicemen in Dandakaranya

416 { Shri Chintamani Panigrahi:
Shrimati Renuka Ray:
Shri Ajit Singh Sarhadi:

Will the Minister of Defence be pleased to state the number of ex-servicemen proposed to be settled in Dandakaranya area?

The Minister of Defence (Shri Krishna Menon): There is no proposal to settle ex-servicemen in the Dandakaranya area.

Revenue from Tea and Jute in Assam

417. Shri Liladhar Kotoki: Will the Minister of Finance be pleased to state:

(a) the revenue collected by the Government of India in Assam in 1958-59 from tea and jute;

(b) what percentage of foreign exchange earnings of the country was contributed by these two commodities from Assam during the same year; and

(c) what amount Government of India have given to the State of Assam during 1958-59 as Central grant and contribution?

The Minister of Finance (Shri Morarji Desai): (a) Tea—Rs. 209 lakhs approximately.

Jute—nil.

(b) Separate statistics by each State of the commodities consumed within the country and exported outside India are not available. It is not, therefore, possible to indicate the percentage of foreign exchange earnings contributed by jute and tea produced in Assam.

(c) Rs. 75 lakhs in lieu of export duty on jute and jute products in accordance with the provisions of para 4 of the Constitution (Distribution of Revenues) No. 2 Order, 1957. Separate figures for tea are not available. Under the provisions of the Union Duties of Excise (Distribution) Act, 1957 a sum of Rs. 116 lakhs, being 3.46 per cent of 25 per cent of the net proceeds of Union Excise Duties on matches, vegetable products, tobacco, sugar, tea, coffee, paper and vegetable non-essential oils was paid to Assam during 1958-59. For other payments, attention is invited to Statement IV on page 23 of the Explanatory Memorandum 1959-60.

Second Law Commission

418. Shri Hem Raj: Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 1001 on the 17th December, 1959 and state which of the laws have been examined by the Second Law Commission and when do they propose to publish their first report?

The Minister of Law (Shri A. K. Sen): The reconstituted Law Commission has now on hand the examination of about 12 Acts, in respect of some of which draft reports have been prepared. The first report is likely to be submitted to Government sometime during the first half of this year.

Durgapur Steel Plant

419. Shri Ajit Singh Sarhadi: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) what will be the steel production of Durgapur Plant and its graded increase in the next three years; and

(b) the kind of bye-products that are being or would be produced in the same period?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The production of steel ingots at Durgapur is estimated as follows:—

1960 . . .	182,000 tons
1961 . . .	700,000 tons
1962 . . .	1,000,000 tons
1963 . . .	1,000,000 tons (without extension of the present plant.)

(b) Sulphuric acid, benzene, toluene, xylene, solvent naphtha, naphthalene and crude tar.

Delhi School Teachers

420. { **Shri A. K. Gopalan:**
Shri Narayanankutty Menon:

Will the Minister of Education be pleased to state:

(a) whether a deputation of the Delhi State School Teachers' Association met him on the 22nd January, 1960;

(b) if so, the grievances and demands placed before him; and

(c) the decisions taken thereon?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) The deputationists requested that Government school teachers be permitted to become members of the Delhi School Teachers' Association and certain teachers, especially in the schools under the Delhi Municipal Corporation, be confirmed.

(c) The first demand was not accepted and in regard to the second, the Association was asked to communicate specific cases in writing.

Defence Lands in Kangra

421. **Shri Hem Raj:** Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 1214 on the 9th December, 1959 and state:

376(A1) LSD—3.

(a) whether the investigations regarding the payment of 'Kuhl' water have been completed;

(b) if so, the amount of compensation that is due to the villagers, and at what rate has it been fixed;

(c) whether it is also a fact that the villagers also claim compensation for sand and concrete used from their common land;

(d) if so, whether that claim has also been investigated and compensation fixed for that; and

(e) if not, when will it be investigated, settled, and paid?

The Minister of Defence (Shri Krishna Menon): (a) and (b). The Sub-Divisional Officer, Palampur is understood to have completed his investigations and submitted a report to the Deputy Commissioner, Kangra whose recommendations are awaited.

(c) to (e). Government are not aware of any representation for payment of compensation for sand and concrete.

Monuments in Rajasthan

422. **Shri Karni Singhji:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state the total amount allotted for the maintenance and upkeep of each of the protected monuments in Rajasthan in the year 1959-60?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das):

Name of the monument	Amount allotted for the year 1959-60
	Rs.
1. Jhajri . . .	250
2. Usha Mandir . . .	450
3. Lodhi Minar . . .	78
4. Jahangiri Gate . . .	70
5. Brahmabad Idgah . . .	400
6. Akbar's Chattri . . .	50